

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**IA NO.150 OF 2018 IN**  
**APPEAL NO.30 OF 2018 & IA NO. 149 OF 2018**

**Dated: 12<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Cogeneration Association of India**

....

**Appellant(s)**

**Vs.**

**Maharashtra Electricity  
Commission & Anr.**

**Regulatory**

....

**Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhishek Raj

**ORDER**

**IA No.150 of 2018**  
***(Appli. for Urgent listing)***

The learned counsel appearing for the appellant submitted that he is making his sincere efforts for amicable settlement in the matter. Therefore, he prays for 4 weeks' time to enable him to report settlement, as requested.

Re-list this matter on **10.04.2018**, as requested by the learned counsel appearing for the appellant. .

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*tpd/kt*